

CENTRAL INFORMATION COMMISSION
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Decision No. **CIC/SG/A/2009/003239/7045**
Appeal No. **CIC/SG/A/2009/003239**

Relevant Facts emerging from the Appeal:

Appellant : Mr. J. D. Kataria,
9398, Tokriwalan,
Azad Market, Delhi - 110006

Respondent : Mr. Raj Kumar
Public Information Officer & ADM(North)
Govt. of NCT of Delhi
O/o the ADM (North-I)
Kripal Narayan Marg, Delhi - 110054

RTI application filed on : 19/08/2008
PIO replied : 25/09/2008
First appeal filed on : 26/09/2008
Complaint received in CIC on : 05/12/2008
Complaint Remanded to FAA on : 23/02/2009 (*no: CIC/AT/C/2008/00728*)
First Appellate Authority order : Not mentioned
Second Appeal received on : 21/12/2009
Date of Notice of Hearing : 02/01/2010
Hearing Held on : 01/02/2010

Information Sought:

The Appellant had sought following information from PIO:

- 1- Present status of Khasra nos. 445-46-47-48, 474 and 554.
- 2- Under which jurisdiction this falls. What is the names of Khasra numbers?
- 3- Who is the owner give details i.e. Government/private owners.
- 4- Under whose possession the said Khasra numbers comes.
- 5- Whether Government has any future planning about these Khasra numbers?
- 6- If the above Khasra numbers are not in the Revenue Records then where are the records of these Khasra numbers?
- 7- Vide Id no. 120 wrong information were supplied.
- 8- Therefore it is requested to supply the complete information.

Reply of the PIO:

The PIO replied that name of the village is not mentioned in the application. Hence the information cannot be supplied.

Grounds for First Appeal:

Unsatisfactory information provided by the PIO.

Order of the FAA:

Not mentioned.

Grounds of the Second Appeal:

The information was not supplied by the PIO the FAA had also not decided the appeal even after directions of the Commission.

Relevant Facts emerging during Hearing on 1 February 2010:

“The following were present:

Appellant: Absent;

Respondent: Mr. Mrityunjay Kumar, UDC on behalf of Mr. Raj Kumar, PIO & ADM(North);

Since the PIO had an accident on his way to the Commission, an adjournment was given. Fresh notice of hearing was issued for 5 March 2010.”

Relevant Facts emerging during Hearing on 05 March 2010:

The following were present:

Appellant: Absent;

Respondent: Mr. Ashok Kumar, Superintendent on behalf of Mr. Raj Kumar, PIO & ADM(North);

The PIO has stated earlier and had again told the Commission that since the appellant had not mentioned the name of the village it is not possible for him to provide the information. The appellant is requested to provide the name of the village for which he is seeking information in which case the PIO will provide the information available on the records.

Decision:

The Appeal is disposed.

The PIO is directed to provide the information based on the records to the Appellant within 30 days of receiving the name of the village for which the Appellant wants information.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
05 March 2010

(In any correspondence on this decision, mention the complete decision number.)_(RR)